

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GOVERNMENT OF INDIA  
 GOVERNMENT OF INDIA  
 CENTRAL BOARD OF DIRECT TAXES  
 NEW DELHI DATED THE 31ST DECEMBER, 1976

NOTIFICATION  
INCOME TAX

No. 1003 (S.No. 251/3/76-ITJ); In exercise of the powers conferred by the sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax shall perform their functions in respect of the persons and incomes assessed to Income-tax or Super tax in the Income-tax Circles, Ranges, and Districts specified in the next corresponding entry in col.3 thereof:-

SCHEDULE

S.No.	Range	Income-tax Circle/Ward & District.
1.	ACC-C, Range New Delhi.	Charge Vacant
2.	ACC-D, Range, New Delhi.	(1) Distt. III(6), (8) (Addl.), (7), (7) (Addl.), (8), (9) & (20), New Delhi. (11) 1st Addl. Survey Circle III, New Delhi. (111) Distt. III(20), New Delhi.

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Income-tax of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said circle, Ward or District or part thereof is transferred.

This notification shall...